

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 120

CP(IB) No. 263/Chd/Pb/2023

IN THE MATTER OF:

DD Oils India Pvt. Ltd.

...Petitioner

Vs.

Bhagwati Lacto Vegetarian Exports Pvt. Ltd.

...Respondent

Under Section: 9, IBC 2016

Order delivered on 30.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Subhash Saini, PCS

For the Respondent: Ms. Sanya Thakur, Advocate

ORDER

It is stated by learned counsel for the respondent/ corporate debtor that the reply has been e-filed and a copy of the same is supplied to the counsel opposite. Let the hard copy of the same be filed during the course of the day. It is submitted by learned Authorized Representative for the petitioner that he has received the advance copy of the reply and seeks time to file rejoinder. Let the same be filed within two weeks with a copy in advance to the counsel opposite. Learned counsels for the parties are directed to file short written submissions after exchanging copies with each

other at least one week before the next date of hearing. List the matter for arguments on 03.07.2024.

-Sd/-
(L. N. GUPTA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja